

**Central Administrative Tribunal
Principal Bench**

OA No.4125/2018

New Delhi, this the 30th day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. J. K. Singh
Aged about 57 years
Group-A Officer
S/o Sh. Jodh Raj Singh
R/o 1025, Sector-3, Vasundhra,
Ghaziabad, UP 201012

Presently working as
Superintending Engineer (SDW)-I
Delhi Jal Board, Kondli STP,
Delhi 110 092. ... Applicant.

(By Advocate : Shri Sanjeev Kumar Gupta)

Versus

1. Delhi Jal Board
Govt. of NCT of Delhi
Through its Chairman
Varunalaya Phase-II,
Karol Bagh,
New Delhi 110 005.

2. Chief Executive Officer
Delhi Jal Board,
Govt. of NCT of Delhi
Varunalaya Phase-II,
Karol Bagh,
New Delhi 110 005. ... Respondents.

(By Advocate : Shri P. K. Singh for Shri Rajeev Kumar)

: O R D E R (ORAL) :**Justice L. Narasimha Reddy, Chairman:**

The applicant is working as Superintending Engineer in Delhi Jal Board (for short, DJB). Through an order dated 16.03.2018, he was imposed the punishment of reduction to a lower stage in time scale of pay, by one stage, for a period of two years, without cumulative effect. He is said to have preferred an appeal before the DJB, the 1st respondent herein, against the order of punishment. His grievance is that though six months have elapsed ever since the appeal was preferred, it has not been disposed of as yet. The order of punishment is challenged in this OA.

2. Heard Shri Sanjeev Kumar Gupta, learned counsel for the applicant and Shri P. K. Singh appearing on behalf of Shri Rajeev Kumar, learned counsel for the respondents.

3. Though the order of punishment is challenged in this OA, we are not inclined to entertain the same at this stage on account of the reason that the appeal preferred by the applicant before 1st respondent is still pending. The 1st respondent can be required to dispose of the appeal expeditiously.

4. Hence, the OA is disposed of directing the 1st respondent to take up the appeal preferred by the applicant

against the order dated 16.03.2018, and pass orders within a period of two months from the date of receipt of copy of this order, or in its next meeting, whichever is later.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/